



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 6.

CUTTACK, FRIDAY, MAY 29, 1936.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications, and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and *Provincial Gazettes*. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATION.

The 20th May 1936.

No. 289-C.—The following notification by the Government of Bombay, is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

Bombay Castle, 5th May 1936.

Gujarati entitled "Punarjanma ke Kyamat no Roj" (i.e., Transmigration of the Soul or Day of Resurrection), written and published by Pandya Manishankar Lalshankar, and printed by Praulal Nanalal Dave at the Punaryug Press, Nadiad, and all other documents containing copies, reprints, translations of or extracts from the said pamphlet to be forfeited to His Majesty, on the ground that it appears to the Governor in Council that the said pamphlet contains words of the nature described in clauses (d) and (h) of section 4(1) of the said Act, as amended by section 16 of the Criminal Law Amendment Act, 1932.

By order of the Governor in Council,

J. B. IRWIN,

*Offg. Secy. to the Govt. of Bombay,
Home Department.*

No. 513-Poll.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, 1931, the Governor in Council is pleased to declare all copies, wherever found, of the pamphlet in

The 25th May 1936.

No. 304-C.—The following notification by the Government of India is published for general information.

By order of the Governor.

P. T. MANSFIELD,

Chief Secretary to Government.

HOME DEPARTMENT.

PUBLIC.

Simla, 5th May 1936.

No. F. 10/13/34.—In pursuance of subsection (2) of section 1 of the Indian

Naturalization (Amendment) Act, 1935 (I of 1935), the Governor-General in Council is pleased to appoint the 11th May 1936, as the date on which the said Act shall come into force.

J. A. THORNE,

Joint Secy. to the Govt. of India.